FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GUJARAT TOOLROOM LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Gujarat Toolroom Limited
2.	Date of incorporation of corporate debtor	25/03/1983
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L46207GJ1983PLC006056
5.	Address of the registered office and principal office (if any) of corporate debtor	A-405, Premium House, Opposite to Gandhigram Railway Station, Ellisbridge, Ashram Road P.O, Ahmedabad, City Ahmedabad, Gujarat, India, 380009
6.	Insolvency commencement date in respect of corporate debtor	30-09-2026 (Copy of the order received on 01-10-2026)
7.	Estimated date of closure of insolvency resolution process	29-03-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Iqbal Singh Gandhi (IBBI/IPA-001/IP-P-02365/2021-2022/13524)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C/302, Rosewood Estate, Satellite, Near Prerna Tirth Jain Derasar, Ahmadabad, Gujarat ,380015 Email id: iqbalsingh2659@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Lakhudi Circle, Nr. Vimal House, Navrangpura, Ahmedabad- 380014 Email: **cirp.gtl@gmail.com**
11.	Last date for submission of claims	17-10-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Gujarat Toolroom Limited on 30-09-2026.Copy of the order received on 01-10-2026.

The creditors of Gujarat Toolroom Limited, are hereby called upon to submit their claims with proof on or before 17-10-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03-10-2026
Place: Ahmedabad

IQBALSINGH GANDHI Reg No. IBBI/IPA-001/ IP-P02365/ 2021-2022/13524

-Sd/-
Mr. Iqbal Singh Gandhi
Interim Resolution Professional
Gujarat Toolroom Limited
Reg. no.: IBBI/IPA-001/IP-P-02365/2021-2022/13524
AFA Validity: 30-Jun-27

સ્માર્ટફોનની નિકાસમાં તેજી, પરંતુ એપલ પર વધુ પડતી નિર્ભરતા

દષિ રાજ
નવી દિલ્હી, તા. ૨

સરકારની ઉત્પાદન સાથે જોડાયેલી પ્રોત્સાહન (પીએલઆઈ) યોજનાના પાંચ વર્ષમાં ભારત સ્માર્ટફોનની નિકાસ માટેનું મોટું કેન્દ્ર બની ગયું છે. જોકે, આ સમયગાળા દરમિયાન સ્માર્ટફોનની નિકાસમાં થયેલા વધારામાંથી લગભગ ૮૭ ટકા હિસ્સો માત્ર એપલનો રહ્યો છે.

સ્માર્ટફોનની નિકાસ નાણાકીય વર્ષ ૨૦૨૨માં ૫.૫ અબજ ડોલરથી વધીને નાણાકીય વર્ષ ૨૦૨૬માં ૨૯.૩૬ અબજ ડોલર થઈ હતી. જોકે, એપલ સિવાયના સ્માર્ટફોનની નિકાસમાં માત્ર ૭૪ ટકાનો વધારો થયો હતો અને તે આશરે ૪.૨ અબજ ડોલરથી વધીને ૭.૪ અબજ ડોલર થઈ હતી. તેની સામે એપલના આઈફોનની નિકાસ આશરે ૧.૨૫ અબજ ડોલરથી લગભગ ૨૨ અબજ ડોલર થઈ હતી, એટલે કે તેમાં લગભગ ૧૭ ગણો વધારો થયો હતો. આ રીતે નિકાસમાં થયેલી તેજી પાછળ મુખ્યત્વે એપલનું યોગદાન રહ્યું છે.

એપલના નેતૃત્વમાં થયેલા આ વિસ્તરણથી સમગ્ર ઇલેક્ટ્રોનિક્સ નિકાસ ક્ષેત્રને પણ વેગ મળ્યો છે, જોકે તેની ગતિ અલગ રહી છે. ઇલેક્ટ્રોનિક્સની નિકાસ નાણાકીય વર્ષ ૨૦૨૩માં ૨૩.૫૫ અબજ ડોલરથી વધીને નાણાકીય વર્ષ ૨૦૨૪માં ૨૯.૧૨ અબજ ડોલર અને નાણાકીય વર્ષ ૨૦૨૫માં ૩૮.૬ અબજ ડોલર થઈ હતી. નાણાકીય વર્ષ ૨૦૨૬માં તે આશરે ૪૮ અબજ ડોલરે પહોંચી હતી. આમ, ત્રણ વર્ષમાં નિકાસ બમણાથી વધુ થઈ હતી. ઇલેક્ટ્રોનિક્સની કુલ નિકાસમાં સ્માર્ટફોનનો હિસ્સો પણ વધ્યો છે. નાણાકીય વર્ષ ૨૦૨૩માં આ હિસ્સો આશરે ૪૭ ટકા હતો, જે નાણાકીય વર્ષ ૨૦૨૬માં વધીને ૬૧ ટકા થયો હતો. આ આંકડા દર્શાવે છે કે એક તરફ એપલના કારણે એક ઉત્પાદન શ્રેણીમાં નોંધપાત્ર વિસ્તરણ થયું છે, તો બીજી તરફ સમગ્ર ઇલેક્ટ્રોનિક્સ ઉત્પાદન ક્ષેત્રનો વિકાસ ધીમે ધીમે આગળ વધી રહ્યો છે.

પીએલઆઈ યોજનાના પાંચ વર્ષના સમગ્ર સમયગાળાને ધ્યાનમાં લઈએ તો એપલની વૃદ્ધિનું પ્રમાણ વધુ સ્પષ્ટ થાય છે. નાણાકીય વર્ષ ૨૦૨૨થી નાણાકીય વર્ષ ૨૦૨૬ દરમિયાન ભારતની વાર્ષિક સ્માર્ટફોન નિકાસમાં લગભગ ૨૪ અબજ ડોલરનો વધારો થયો હતો. તેમાં એકલા એપલે આશરે ૨૦.૭૫ અબજ ડોલરનું યોગદાન આપ્યું હતું, જ્યારે અન્ય તમામ ઉત્પાદકોએ મળીને લગભગ ૩.૧ અબજ ડોલરનું યોગદાન આપ્યું હતું. પરિણામે, ભારતની સ્માર્ટફોન નિકાસમાં એપલનો હિસ્સો નાણાકીય વર્ષ ૨૦૨૨ના આશરે ૨૩ ટકાથી વધીને નાણાકીય વર્ષ ૨૦૨૬માં ૭૫ ટકાથી વધુ થયો હતો. આ ફેરફાર ભારતમાં એપલના કોન્ટ્રાક્ટ મેન્યુફેક્ચરિંગના ઝડપી વિસ્તરણ અને આઈફોનના નિકાસ કેન્દ્ર તરીકે ભારતની વધતી ભૂમિકાને દર્શાવે છે.

બીજી તરફ, સમગ્ર ઇલેક્ટ્રોનિક્સ ઉદ્યોગ પણ આ વૃદ્ધિની આસપાસ પોતાની ઉત્પાદન ક્ષમતા વિસ્તારી રહ્યો છે. ટેલિકોમ સાધનો, ઇલેક્ટ્રોનિક્સના ઘટકો, પ્રિન્ટેડ સર્કિટ બોર્ડ, ચાર્જર, ફોટોવોલ્ટેઇક સેલ અને અન્ય ઉત્પાદનોના કારણે નિકાસમાં વધારો થયો છે. જોકે, આ ક્ષેત્રનો વિકાસ સ્માર્ટફોનની સરખામણીએ ઘણો ધીમો રહ્યો છે. નાણાકીય વર્ષ ૨૦૨૩થી નાણાકીય વર્ષ ૨૦૨૬ દરમિયાન ઇલેક્ટ્રોનિક્સની નિકાસ બમણાથી વધુ થઈ હતી, જ્યારે નાણાકીય વર્ષ ૨૦૨૨થી નાણાકીય વર્ષ ૨૦૨૬ દરમિયાન માત્ર સ્માર્ટફોનની નિકાસમાં પાંચ ગણાથી વધુ વધારો થયો હતો. પરિણામે, ઇલેક્ટ્રોનિક્સની નિકાસમાં નોંધાતી વૃદ્ધિમાં મોબાઇલ ફોનનું યોગદાન સતત વધી રહ્યું છે.

જાહેર સૂચના

આથી જાહેર જનતાને જાણ કરવામાં આવે છે કે કેટલીક અનિવાર્ય પરિસ્થિતિઓને કારણે અમારા અસીલ મેસર્સ મુથૂટ ફાઇનાન્સ લિમિટેડ દ્વારા **05, 09 અને 13 ઑક્ટોબર 2026**ના રોજ યોજાનારી ગીરવે મૂકેલા દાગીનાની જાહેર હરાજી (**NPA અને ઓછી શુદ્ધતા/નબળી ગુણવત્તા/વજનની અપૂરતી કપાત** સંબંધિત ખાતાં) મુલતવી રાખવામાં આવી છે. આ હરાજી હવે **09, 12 અને 14 ઑક્ટોબર 2026**ના રોજ યોજાશે. જાહેર હરાજીનું સ્થળ અને સમય સંબંધિત લોન લેનારાઓને અગાઉ જણાવ્યા મુજબ જ રહેશે. કોઈપણ સ્પષ્ટતા માટે રસ ધરાવતી વ્યક્તિઓ અમારા અસીલની સંબંધિત શાખા કચેરીનો સંપર્ક કરી શકે છે.

કોહલી એન્ડ સોબતી વકીલો,
ડી-72, લોઅર ગ્રાઉન્ડ ફ્લોર, પંચશીલ એન્ક્લેવ, નવી દિલ્હી-110017

ગ્રાહકો અમારા અસીલની બાકી રકમ ચૂકવીને નિર્ધારિત હરાજીની તારીખ પહેલાં પોતાના ગીરવે મૂકેલા દાગીના છોડાવી શકે છે. ગ્રાહકો **ઇમેલ આઈડી: recoverynorth@muthootgroup.com** પર પણ સંપર્ક કરી શકે છે અથવા **7834886464, 7994452462** પર કૉલ કરી શકે છે.

AU SMALL FINANCE BANK
A SCHEDULED COMMERCIAL BANK

એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ
જાણવાજોગ નોટીસ

નીચે જણાવેલ દેવાદારો અને સહ–દેવાદારોને ગીરો મિલકતો (નીચે કોષ્ટકમાં જણાવેલ) જે **સરફૈસી એક્ટ, ૨૦૦૨** હેઠળ હરાજીપ્રક્રિયા મારફત **એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ (શીડ્યુલ કોર્મસીયલ બેંક)** દ્વારા વેચવામાં આવનાર છે તેમાંથી તેમની જંગમ મિલકતો દુર કરવા જાણ કરવામાં આવે છે, જો ૧૫ દિવસની અંદર તે દુર કરવામાં નહી આવે તો જંગમ મિલકતો તેમના ખર્ચે કોઇપણ ભાડુતી સ્થાને ખસેડવામાં આવશે અને તેઓ ફેરવતી વખતે થનાર કોઇપણ નુકશાન માટે પણ જવાબદાર ગણાશે. અન્ય પુછપરછ માટે નીચે જણાવેલ લાગતી વળગતી વ્યક્તિનો સંપર્ક કરો.

લોન એકાઉન્ટ નંબર / દેવાદાર/ સહ–દેવાદાર/ ગીરવેદાર/જામીનદારનું નામ	ગીરો મિલકતની વિગત	સંપર્ક વ્યક્તિ
લોન નં. L9001060122168401 આઇડી કોમ્પ્યુટર સેન્ટર (દેવાદાર), શ્રીમતી દેવલુક માધવીબેન રાજપાલભાઇ (સહ–દેવાદાર), દેવલુક રાજપાલભાઇ દિલિપભાઇ જે દિલાપભાઇના પુત્ર (સહ–દેવાદાર), કુમારપાલભાઇ ડી દેવલુકભાઇ જે દિલીપભાઇના પુત્ર (સહ–દેવાદાર)	સીટી સર્વે નં. ૭૭૭, શોપ નં. ૧૦૨, શીટનં. ૩૯, પહેલો માળ(ઉત્તર બાજુની સીડીઓથી બીજો માળ), ગામ– નવગઢ એરિયા, તાલુકો પાલિતાણા, જિલ્લો ભાવનગર, ગુજરાત ખાતેની મિલકત. **ક્ષેત્રફળ ૧૮.૬૯ ચો.ફુટ**	**ઝાલા હરવિજ્ય ૮૯૮૦૦૨૦૪૨૦**
લોન નં. L9001070123992614 & L9001070528820842 જગદિશ કાર્પેન્ટર જે નંદકિશોરના પુત્ર (દેવાદાર), શ્રીમતી કમલા કાર્પેન્ટર (સહ–દેવાદાર)	મુકામ–રો હાઉસ નં. ૦૨, મ્યુનિસિપલ હાઉસ નં. ૧/૩૭૬૯, તેમજ બાંધકામ ગ્રાઉન્ડ ફ્લોર, મણીભદ્ર દર્શન તરીકે જાણીતી, સંજની રો હાઉસ, પ્લોટ નં. ૧૬૩, ક્રમ નં. ૪૨૬/પ્લોટ/૧૬૩, મણીભદ્ર સોસાયટી, વલસાડ, ક્રમ નં. ૪૨૬, ગામ–ચાલા, તાલુકો–વાપી, જિલ્લો–વલસાડ, ગુજરાત ખાતેની મિલકત. **ક્ષેત્રફળ ૧૯૮૦ ચો. ફૂટ બિલ્ટ અપ એરિયા**	**દેવાંગ પરિખ ૮૯૮૦૦૪૯૦૧૨**

તારીખ : ૦૨–૧૦–૨૦૨૬ સ્થળ : ગુજરાત — **અધિકૃત અધિકારી, એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ**

AU SMALL FINANCE BANK
A SCHEDULED COMMERCIAL BANK

એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ
(શિડ્યુલ્ડ કોર્મસીયલ બેંક)
(CIN : L36911RJ1996PLC011381)
રજીસ્ટર્ડ ઓફીસ : ૧૯–એ,ધુળેશ્વર ગાર્ડન, અજમેર રોડ, જયપુર–૩૦૨૦૦૧

પરિશિષ્ટ ૪ [જુઓ નિયમ ૮(૧)] કબજા નોટીસ (સ્થાવર મિલકત માટે)

જત જણાવવાનું કે, એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ (શીડ્યુલ્ડ કોર્મસીયલ બેંક) ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરિટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (એક્ટ, ૨૦૦૨ (૨૦૦૨નો ૫૪)) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના (નિયમ ૩) સાથે વંચાતી કલમ ૧૩ (૧૨) હેઠળ મળેલ સત્તાનો ઉપયોગ કરીને તારીખ **૨૧.૧૧.૨૦૨૪** ના રોજ **ભરતભાઈ રાજાભાઈ બોખા (દેવાદાર), બોખા હંસાબેન ભરતભાઈ (સહ–દેવાદાર), (લોન એકાઉન્ટ નં.: 23630000044666) ને રૂા. ૧૨,૯૬,૩૮૫/– (રૂપિયા બાર લાખ છન્નું હજાર ત્રણસો પંચ્યાંસી પુરા)** આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું. જણાવાનું કે, ફિનકેર સ્મોલ ફાયનાન્સ બેંક લીમીટેડ ૧ એપ્રિલ, ૨૦૨૪ થી ભારતીયર રીઝર્વ બેંક દ્વારા સ્કીમ ઓફ અમાલ્ગેશનને જોતાં, એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ સાથે અમાલ્ગમેટેડ કરાયેલ છે. આ સ્કીમ ઓફ અમાલ્ગમેશનને જોતાં, ઉપરોક્ત લોન એકાઉન્ટ એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડને જણાવેલ મંજુર કરેલ ક્રેડીટ /નાણાંકિય સહાયોના સંદર્ભમાં તમારા દ્વારા ચુકવવાપાત્ર પુરેપુરી રકમ તેમજ નીચે જણાવેલ સિક્યોરીટી અને ગીરો મિલકતના સંબંધમાં સિક્યોરીટી હીત સહીત, પરંતુ તે પુરતી સીમીત નહી, એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડને ટ્રાન્સફર કરાયેલ છે.

દેવાદાર/સહ–દેવાદાર/ગીરવેદાર/જામીનદાર રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદાર/ગીરવેદાર અને જાહેર જનતાને જાણ કરવામાં આવે છે કે નીચે સહી કરનારે સિક્યોરીટી ઇન્ટરેસ્ટ એન્ફોર્સમેન્ટ નિયમો, ૨૦૦૨ના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩ની પેટા કલમ (૪) હેઠળ તેમને/તેણીને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે દર્શાવેલ મિલકતોનો કબજો **૨ સપ્ટેમ્બર, ૨૦૨૬** ના રોજ લઇ લીધો છે.

ખાસ કરીને દેવાદાર/સહ–દેવાદારો/ગીરવેદારો અને જાહેર જનતાને નીચે જણાવેલ મિલકત સાથે કોઇપણ જાતનો સોદો ન કરવા માટે સાવધ કરવામાં આવે છે અને મિલકત સાથેનો કોઇપણ સોદો એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ (શીડ્યુલ કોમર્સિયલ બેંક) ની રકમ **રૂા. ૧૨,૯૬,૩૮૫/– (રૂપિયા બાર લાખ છન્નું હજાર ત્રણસો પંચ્યાંસી પુરા) ૧૪.૧૦.૨૦૨૪** મુજબની બાકી રકમ અને પુરેપુરી ચુકવણી સુધી ચડત વ્યાજ અને તેના પરના ખર્ચના ચાર્જિસને આધિન રહેશે.

સિક્યોર્ડ એસેટ પરત મેળવવા માટે ઉપલબ્ધ સમય એટલે કે આ જાણકારીથી ૩૦ દિવસના સંબંધમાં નિમય ૮(૬) સાથે વંચાતી એક્ટની કલમ ૧૩ ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદારનું ધ્યાન દોરવામાં આવે છે.

સ્થાવર મિલકતોની વિગત

ફ્લેટનં. ૨૦૪, બીજો માળ, ક્ષેત્રફળ ૫૪૨.૦૨ ચો.ફુટ, એટલે કે ૫૦.૩૬ ચો.મી., બિલ્ટ અપ એરિયા તેમજ આનંદ પાર્ક સોસાયટીના અશ્વમેધ એપાર્ટમેન્ટની જમીનમાં ન વહેચાયેલ હિસ્સો ધરાવતી બ્લોક નં. ૩૩૦ પૈકી, સર્વે નં. ૨૯૭/એ–૧ પૈકી પ્લોટ નં. ૬૩ થી ૬૫, કુલ ક્ષેત્રફળ ૨૩૪.૧૦ ચો.મી., ગ્રામ પંચાયત મુજબ મિલકત નં .૧૭૩૭, મોજે ટેન, તાલુકો બારડોલી, જિલ્લો સુરત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા: પુર્વ: એન્ટ્રી અને કોમન, પશ્ચિમ: ઓ.ટી.એસ. ઉત્તર: ઓ.ટી.એસ., દક્ષિણ: સીડીઓ અને પેસેજ

તારીખ : ૦૨.૦૯.૨૦૨૬ — **સહી/– અધિકૃત અધિકારી**
સ્થળ : સુરત, ગુજરાત — **એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ**

સાર્વજનિક જાહેરાત
(ઈન્સોલ્વેન્સી અને બેંકરપ્ટસી કોડ, ૨૦૧૬ ની કલમ ૧૦૨(૧) અને ૨ હેઠળ)

શ્રી સુનિલ કુમાર નંદકિશોર ગુપ્તા (મેસર્સ ગુપ્તા સીન્થેટીક્સ લીમીટેડ (કોર્પોરેટ દેવાદાર) ના ક્રેડીટરોની જાણકારી માટે

સંબંધિત વિગત

૧.	પર્સનલ જામીનદાર (પીજી)નું નામ	શ્રી સુનિલકુમાર નંદકિશોર ગુપ્તા
૨.	પર્સનલ જામીનદારની રજીસ્ટર્ડ ઓફીસ/મુખ્ય ઓફીસ/ રહેઠાણનું સરનામું	૮/૯, સંજય કો-ઓપરેટીવ હાઉસિંગ સોસાયટી, સોમનાથ મહાદેવ રોડ, અથ્વા લાઈન્સ, સુરત, ગુજરાત-૩૯૫૦૦૭
૩.	અરજી સ્વીકારતા આદેશની વિગતો	માનનીય એનસીએલટી, મુંબઈ બેન્ચે સીપી(આઈબી)/૬૨૦(એમબી)૨૦૨૨ માં તેના આદેશ તારીખ ૦૧ ઓક્ટોબર, ૨૦૨૬ દ્વારાશ્રી સુનિલકુમાર નંદ કિશોર ગુપ્તા, કોર્પોરેટ દેવાદાર (ગુપ્તા સીન્થેટીક્સ લીમીટેડ)ના પર્સનલ જામીનદાર સામે ઈન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયા મંજુર કરી હતી.
૪.	આઈબીસી, ૨૦૧૬ હેઠળ પર્સનલ જામીનદારના સંદર્ભમાં ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની શરૂઆતની તારીખ	૦૧.૧૦.૨૦૨૬
૫.	ઈન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજીત તારીખ	૩૦.૦૩.૨૦૨૬
૬.	રીઝોલ્યુશન પ્રોફેશનલનું નામ અને રજીસ્ટ્રેશન નંબર	અમરેશ શુક્લા રજી. નં. IBBI/IPA-001/IP-P-00120/2017-2018/10255
૬.	રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટે વાપરવાનું સરનામું અને ઈમેઈલ	સરનામુંઃ એફ-૦૫, જયદીપ કોમ્પલેક્ષ, ૧૧૨, ઝોન ૨, એમ.પી નગર ભોપાલ, એમપી, ભોપાલ, મધ્યપ્રદેશ-૪૬૨૦૦૧ ઈમેઈલ : pirp.sunilkumargupta@gmail.com
૮.	દાવાઓ જમા કરવાની છેલ્લી તારીખ	૨૪.૧૦.૨૦૨૬
૯.	સંબંધિત ફોર્મ ઉપલબ્ધ છેઃ	ફોર્મ બી વેબ લિંકઃ https://ibbi.gov.in/home/downloads

આથી નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રીબ્યુનલ મુંબઇ બેન્ચે ઇન્સોલ્વેન્સી અને બેંકરપ્ટસી કોડ,૨૦૧૬ની કલમ ૧૦૦ હેઠળ શ્રી સુનિલકુમાર નંદકિશોર ગુપ્તા, પસજનલ જામીનદાર સામે ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયા શરૂઆતનો આદેશ ૦૧ ઓક્ટોબર, ૨૦૨૬ ના રોજ આપ્યો છે.

શ્રી સુનિલકુમાર નંદકિશોર ગુપ્તાના ક્રેડીટરોને આથી વિગત નં. ૭ સામે જણાવેલ સરનામાં પર રીઝોલ્યુશન પ્રોફેશનલને ઇન્સોલ્વેન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ દેવાદારોના પર્સનલ જામીનદારો માટે ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયા) નિયમનો, ૨૦૧૯ના નિયમન ૭(૧) હેઠળ નિયત ફોર્મ બીમાં ૨૪ ઓક્ટોબર, ૨૦૨૬ ના રોજ અથવા એ પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવવામાં આવે છે. ક્રેડીટરોએ તેમના દાવાઓ તેમજ પુરાવા ઇલેક્ટ્રોનિક માધ્યોના માર્ગે અથવા કુરીયર, રજીસ્ટર્ડ લેટર અથવા સ્પીડ પોસ્ટ મારફત જમા કરાવાના રહેશે. ખોટા અને ગેર માર્ગે દોરતા દાવાઓ તેમજ પુરાવાની સુપરતગી ઇન્સોલ્વેન્સી અને બેંકરપ્ટસી કોડ, ૨૦૧૬ ની જોગવાઇઓ અને કોઇ અન્ય લાગુ કાયદાઓ અનુસાર દંડ અને જેલની સજાને પાત્ર બનશે.

તારીખ: ૦૩.૧૦.૨૦૨૬ — **અમરેશ શુક્લા**
સ્થળ: ભોપાલ — **શ્રી સુનિલકુમાર નંદકિશોર ગુપ્તાના રીઝોલ્યુશન પ્રોફેશનલ**
IBBI/IPA-001/IP-P-00120/2017-2018/10255
એએફએ માન્યતા ૩૧.૧૨.૨૦૨૭ સુધી

Manipal
Payment and Identity Solutions

CIN: U72900KA2008PLC045316
Regd. Office: Udayavani Building, Press Corner, Manipal, Udupi – 576104, Karnataka
Email:investor.relations@mpimanipal.com
Website: https://mpimanipal.com

UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED 30TH JUNE, 2026

The Board of Directors of Manipal Payment and Identity Solutions Limited (the 'Company'), at its meeting held on October 1, 2026, approved the Unaudited Financial Results (Standalone & Consolidated) for the Quarter ended 30th June, 2026. The results, along with the Limited Review Report of the Statutory Auditors, have been posted on the Company's website at https://mpimanipal.com/investor-corner and can be accessed by scanning the QR code.

Place : Manipal
Date : 01.10.2026

By Order of the Board
for Manipal Payment and Identity Solutions Limited
Sd/-
K Girish Kini
Executive Director & CEO

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

TENDER NOTICE
TORRENT POWER

BELONGING TO Torrent Power limited
Affected at Naranpura, Ahmedabad, Gujarat.

Period of inspection of damaged items	03-10-2026 to 13-10-2026
Contact person	Mr. Ashish Kaneriya (M:-90999 70363) Mr. Nisarg Tripathi (M:-70960 40475)
Last date & time of submission of tender document	14-10-2026 till 1.00PM
Date of opening of tender document	14-10-2026 at 2.00PM
Expected Minimum Price	₹ 5,15,00,000/- to ₹ 5,40,00,000/-

Cost of the Tender document would be ₹ 4000/- to be paid either in cash or in DD

Sealed Tenders are invited from intending buyers for the disposal, strictly on "as-is-where-is" basis with all defects of Damaged Salvage (Referred as "Damaged Items") **of ICT1 Copper Salvage 35.325 MT in as is where is basis and belonging to Torrent Power Ltd lying at M/s. Transformers & Rectifiers India Ltd (TARIL), Sarkhej-Bavla Highway, Village: Moraiya, Taluka: Sanand, Dist. Ahmedabad, Gujarat 382213**

&

Transformer Oil of ICT-1 Mineral Oil Type 2 (Uninhibited Type) 65000 ltr conforming to IS 335:2018 and belonging to Torrent Power Ltd lying at Godown **Torrent Power New Pirana Substation, Pirana-Piplaj Road, Ahmedabad, Gujarat 382405**

&

Transformer Oil of ICT-3 Mineral Oil Type 2 (Uninhibited Type) 65000 ltr conforming to IS 335:2018 and belonging to Torrent Power Ltd lying at Godown **Torrent Power New Pirana Substation, Pirana-Piplaj Road, Ahmedabad, Gujarat 382405**

Tenders to be submitted on or before 14-10-2026 by 1.00 PM to **"Torrent Power limited, Naranpura, Ahmedabad, Gujarat.** Under no circumstances, tender forms will be accepted after this date and time. Tenders will be opened on 14-10-2026 at 2PM

ફોર્મ એ
સાર્વજનિક જાહેરાત
(ઇન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

ગુજરાત ટુલરૂમ લીમીટેડના ક્રેડીટરોની જાણકારી માટે

સબંધિત વિગતો

૧.	કોર્પોરેટ દેવાદારનું નામ	**ગુજરાત ટૂલરૂમ લીમીટેડ**
૨.	કોર્પોરેટ દેવાદારનાં સંસ્થાપનની તારીખ	**૨૫.૦૩.૧૯૮૩**
૩.	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર ઇનકોર્પોરેટેડ/રજીસ્ટર્ડ છે	કંપની રજીસ્ટ્રાર, અમદાવાદ
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નંબર / લીમીટેડ લાયબીલીટી આઇડેન્ટીફીકેશન નંબર	L46207GJ1983PLC006056
૫.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઇ હોય તો) તેનું સરનામું	એ-૪૦૫, પ્રિમિયમ હાઉસ, ગાંધીગ્રા રેલ્વે સ્ટેશન સામે, એલિસબ્રીજ, આશ્રમ રોડ, પી.ઓ. અમદાવાદ, સીટી, અમદાવાદ, ગુજરાત, ભારત, ૩૮૦૦૦૯
૬.	કોર્પોરેટ દેવાદારના સંદર્ભમાં ઇન્સોલ્વન્સીની શરૂઆતની તારીખ	**૩૦.૦૯.૨૦૨૬ (આદેશની નકલ ૦૧.૧૦.૨૦૨૬ના રોજ મળી હતી.)**
૭.	ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	**૨૯.૦૩.૨૦૨૭**
૮.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફશનલના નામ અને રજીસ્ટ્રેશન નંબર	**શ્રી ઈકબાલ સિંઘ ગાંધી** રજી. નં.: IBBI/IPA-001/IP-P02365/2021-2022/13524)
૯.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઇમેઇલ, બોર્ડમાં રજીસ્ટર્ડ મુજબ	સી-૩૦૨, રોઝવૂડ એસ્ટેટ, સેટેલાઈટ, પ્રેરણા તિર્થ જૈન દેરાસર પાસે, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫. ઈમેઈલ : iqbalsingh2659@gmail.com
૧૦.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઇમેઇલ	સરનામુંઃ ૯-બી વરદાન ટાવર, વિમલ હાઉસ, લખુડી સર્કલ, નવરંગપુરા, અમદાવાદ, ગુજરાત-૩૮૦૦૧૪ ઈમેઈલ આઈડીઃ cirp.gtl@gmail.com
૧૧.	દાવાઓની સુપરતગીની છેલ્લી તારીખ	**૧૭.૧૦.૨૦૨૬**
૧૨.	ક્રેડિટરોના વર્ગ, જો કોઇ હોય તો, કલમ ૨૧ની પેટા કલમ (છ એ) ની ધારા(બી) હેઠળ, વચગાળાના ઠરાવ પ્રોફેશનલની સહમતીથી	લાગુ નથી
૧૩.	વર્ગમાં ક્રેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલસના નામો (ક્લાસદીઠ ત્રણ નામો)	લાગુ નથી
૧૪.	(એ) સબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો ઉપલબ્ધ છે :	એ) વેબલિંકઃ https://ibbi.gov.in/home/downloads

આથી નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લૉ ટ્રીબ્યુનલે ૩૦.૦૯.૨૦૨૬ ના રોજ ગુજરાત ટૂલરૂમ લીમીટેડની કોર્પોરેટ ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની શરૂઆતનો આદેશ આપ્યો હતો. (આદેશની નકલ ૦૧.૧૦.૨૦૨૬ ના રોજ મળી હતી.)

ગુજરાત ટૂલરૂમ લીમીટેડના ક્રેડીટરોને આથી વિગત નં. ૧૦ સામે જણાવેલ સરનામાં પર ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલને **૧૭.૧૦.૨૦૨૬** ના રોજ અથવા તે પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવવામાં આવે છે. નાણાંકિય ક્રેડિટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ ક્રેડિટરો જાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે.

ખોટા અને ગેરમાર્ગે દોરતા પુરાવાઓની સુપરતગી દંડને પાત્ર બનશે.

તારીખ: ૦૩.૧૦.૨૦૨૬
સ્થળ: અમદાવાદ

સહી/–
શ્રી ઇકબાલ સિંઘ ગાધી
ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલ
ગુજરાત ટૂલરૂમ લીમીટેડ
રજી. નં.: IBBI/IPA-001/IP-P02365/2021-2022/13524
એએફએ માન્યતા: ૩૦ જુન, ૨૦૨૭

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED

Sl. No.	RELEVANT PARTICULARS	
1.	Name of corporate debtor	NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED
2.	Date of incorporation of corporate debtor	28/09/2004
3.	Authority under which corporate debtor is registered	ROC Mumbai I
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U74140MH2004PLC148859
5.	Address of the registered office and principal office (if any) of corporate debtor	We Work Vaswani Chambers, 2nd Floor, 264-265, Dr Annie Besant Rd, Municipal Colony, Worli Shivaji Nagar, Worli Colony, Mumbai, Mumbai, Maharashtra, India, 400030 **Also** 6th floor, Tower B of SAS Tower, Support Area, Medicity, Sector 38, Gurgaon, Haryana 122018, IN
6.	Insolvency commencement date in respect of corporate debtor	September 30, 2026 (Registry Communication & certified copy of order not yet received)
7.	Estimated date of closure of insolvency resolution process	29 March 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Devang P. Sampat IBBI/IPA-001/IP-P00224 /2017-18/10423
9.	Address and e-mail of the interim resolution professional, as registered with the Board	dpsampat@sampatassociates.in; **Regd. Add.:** Bungalow No. 4, Shiv Pooja, Plot 100, Sector 29, Vashi Navi Mumbai 400 703, India.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ip.ncmsl@gmail.com; dpsampat@sampatassociates.in; **Admin Add.:** # 615, Shivai Plaza , Plot 79 / A , Marol Coop. Industrial Estate,Off Andheri Kurla Road, Marol, Andheri (East), Mumbai - 400059.India.
11.	Last date for submission of claims	14 October 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class, Three names for each class	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED on September 30, 2026 (Registry Communication & certified copy of order not yet received).**

The creditors the NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED are hereby called upon to submit their claims with proof on or before **October 14, 2026** to the Interim Resolution Professional at the address mentioned against entry No 10.

The financial creditors shall submit their claims with proof by electronic means only All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class specify class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Notice is hereby further given that the banks/financial institutions of **NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED** are requested not to debit any further amount from the bank accounts NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED without prior authorisation of the Interim Resolution Professional.

Notice is hereby also given to the officers and managers of NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED to report to the Interim Resolution Professional.

Notice is issued to all Statutory Authorities of NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED of initiation of CIRP.

Name and Signature of Interim Resolution Professional,
CA Devang P. Sampat
IBBI/IPA-001/IP-P00224 /2017-18/10423
Date : October 1, 2026
Place : Mumbai

CHANDRA SHEKHAR AZAD UNIVERSITY OF AGRICULTURE AND TECHNOLOGY, KANPUR - 208 002

ADVERTISEMENT

Applications are invited from eligible candidates for various posts in the University.

Advt No.12/2026 - For Recruitment of Registrar, Deputy Registrar (Etawah), Director Physical Education, Deputy Director Seeds & Farms, Estate & Administrative Officer.

Details may be downloaded from the University website **(www.csauk.ac.in)**.

Applications on prescribed proforma must reach the office of the undersigned on or before **5.00 pm for October 31st, 2026** through Registered/ Speed post only.

Director
Administration & Monitoring

જાહેર સૂચના

આથી જાહેર જનતાને જાણ કરવામાં આવે છે કે કેટલીક અનિવાર્ય પરિસ્થિતિઓને કારણે અમારા અસીલ મેસર્સ મુથૂટ ફાઇનાન્સ લિમિટેડ દ્વારા **05, 07 અને 09 ઑક્ટોબર 2026**ના રોજ યોજાનારી ગીરવે મૂકેલા દાગીનાની જાહેર હરાજી (**NPA અને ઓછી શુદ્ધતા/નબળી ગુણવત્તા/વજનની અપૂરતી કપાત** સંબંધિત ખાતાં) મુલતવી રાખવામાં આવી છે. આ હરાજી હવે **07, 09 અને 12 ઑક્ટોબર 2026**ના રોજ યોજાશે. જાહેર હરાજીનું સ્થળ અને સમય સંબંધિત લોન લેનારાઓને અગાઉ જણાવ્યા મુજબ જ રહેશે. કોઈપણ સ્પષ્ટતા માટે રસ ધરાવતી વ્યક્તિઓ અમારા અસીલની સંબંધિત શાખા કચેરીનો સંપર્ક કરી શકે છે.

કોહલી એન્ડ સોબતી વકીલો,
ડી-72, લોઅર ગ્રાઉન્ડ ફ્લોર, પંચશીલ એન્ક્લેવ, નવી દિલ્હી-110017

ગ્રાહકો અમારા અસીલની બાકી રકમ ચૂકવીને નિર્ધારિત હરાજીની તારીખ પહેલાં પોતાના ગીરવે મૂકેલા દાગીના છોડાવી શકે છે. ગ્રાહકો **ઇમેલ આઈડી: recoverynorth@muthootgroup.com** પર પણ સંપર્ક કરી શકે છે અથવા **7834886464, 7994452462** પર કૉલ કરી શકે છે.

Agastya

અગસ્ત્ય એનર્જી એન્ડ ઇન્ફ્રાસ્ટ્રક્ચર લીમીટેડ
(જુની સંગિનિતા કેમિકલ્સ લીમીટેડ તરીકે જાણીતી)

રજીસ્ટર્ડ ઓફીસ : એ–૪, ૪૧૩, વિહાન ૨૭૩, વિહાન નિર્વાણ સામે, ગામ–તારાપુર, સરગાસણ–૩૮૨૪૨૧, ગાંધીનગર, ગુજરાત, ભારત. **(CIN: L35105GJ2005PLC047292)**, મોબાઇલ: ૮૭૯૬૧ ૦૨૪૦૧
ઇમેઇલ આઈડી : sanginitachemicals@yahoo.com | વેબસાઇટ: www.sanginitachemicals.co.in

(૦૩/૨૦૨૬–૨૭) અસાધારણ સામાન્ય સભાની નોટીસમાં સુધારો

આ અગસ્ત્ય એનર્જી અને ઇન્ફ્રાસ્ટ્રક્ચર લીમીટેડ (અગાઉ સંગનિતા કેમિકલ્સ લીમીટેડ તરીકે જાણીતી) (કંપની)ના સભ્યોને જારી કરાયેલ (૦૩/૨૦૨૬–૨૭) અસાધારણ સામાન્ય સભા (ઇજીએમ)ની નોટીસ તેમજ ખુલાસા નિવેદન તારીખ ૦૯ સપ્ટેમ્બર, ૨૦૨૬ના સંદર્ભમાં છે. ઇજીએમની નોટીસ તેમજ ખુલાસા નિવેદન શેરહોલ્ડોરની મંજુરી લેવા માટે ૧૫ સપ્ટેમ્બર, ૨૦૨૬ના રોજ તમામ સભેયને ઈમેઇલ દ્વારા પહેલેથી રવાના/પ્રસારિત કરવામાં આવ્યા છે.

ઇજીએમની નોટીસમાં સુધારો એનએસઇ લીમીટેડના નિર્દેશો પર જારી કરવામાં આવ્યો છે. સભ્યોને ઇજીએમની નોટીસમાં સુધારાની રવાનગી ૨ ઓક્ટોબર, ૨૦૨૬ના રોજ પુર્ણ કરી છે. સુધારો કટ–ઓફ તારીખ એટલે કે શુક્રવાર, ૧૧ સપ્ટેમ્બર, ૨૦૨૬ના રોજ કંપનીના રજીસ્ટર ઓફ મેમ્બર્સ અને ડિપોઝીટરીઓ દ્વારા સંચાલિત લાભાર્થિ માલિકોના રજીસ્ટરમાં જે સભ્યોના નામ હાજર છે તેમને ઇલેક્ટ્રોનિક રીતે મોકલેલ છે.

આ સુધારો કંપનીના સભ્યોને મોકલાયેલ ઇજીએમ નોટીસ તારીખ ૦૯ સપ્ટેમ્બર, ૨૦૨૬ના અનુસંધાનમાં વાચંવાનો રહેશે અને તેનો અગત્યનો ભાગ ગણાશે, અને આજ દિન થી, ઇજીએમની નોટીસ હંમેશા આ સુધારાના અનુસંધાનમાં વાંચવાની રહેસ. તદ્ અનુસાર, તમામ લાગતા વળગતા સભ્યો, સ્ટોક એક્સચેન્જ, ડિપોઝીટરીઝ, રજીસ્ટ્રાર અને શેર ટ્રાન્સફર એજન્ટ, ઈ–વોટીંગ માટે નિમાયેલ એજન્સીઓ, અન્ય ઓથોરીટીઝ, નિયમનકારો અને અન્ય લાગતી વળગતી વ્યક્તિઓને ઉપરોક્ત ફેરફારોની નોંધ લેવા વિનંતી છે. આ નોટીસની અન્ય તમામ વિગતો , આ સુધારા દ્વારા સુધારાયેલ/ફેરફાર કરાયા સિવાય જેમ છે તેમ અને યથાવત રહેશે.

આ સુધારો તારીખ ૨ ઓક્ટોબર, ૨૦૨૬ કંપનીની વેબસાઇટ એટલે કે https://www.sanginitachemicals.co.in અને નેશનલ સ્ટોક એક્સચેન્જ ઓફ ઇન્ડિયા લીમીટેડની વેબસાઇટ www.nseindia.com અને સેન્ટ્રલ ડિપોઝીટરી સર્વિસીઝ લીમીટેડની https://www.evotingindia.com ઉપર પણ ઉપલબ્ધ રહેશે.

અગસ્ત્ય એનર્જી અને ઇન્ફ્રાસ્ટ્રક્ચર લીમીટેડ
(જુની સંગિનિતા કેમિકલ્સ લીમીટેડ તરીકે જાણીતી)
સહી/–
ગૌરવ કુમાર ત્રિપાઠી
સંપુર્ણ સમયના ડાયરેક્ટર
ડીઆઈએન: ૦૬૩૭૨૨૭૨

તારીખ: ૦૩.૧૦.૨૦૨૬
સ્થળ: નોઈડા

SALE NOTICE
GITANJALI GEMS LIMITED (IN LIQUIDATION)

LIQUIDATOR: MR. SANTANU T RAY
Liquidator's address: 144 – B, 14th Floor, Mittal Court, Nariman Point, Mumbai 400021.
Email: gitanjaligemsliq@gmail.com, assetsale1@aaainsolvency.in, santanutray@aaainsolvency.com
Mobile: 8800865284 (Mr. Wasim) / Liquidator : 9167086977 /
Mr. Vaibhav Mohnot / Mr. Savan Saxena (022-42667394)
(Strictly between 10.00 a.m. and 6.30 p.m. except on Sunday)

E-Auction Sale of Assets under The Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 04/11/2026 between 01.00 pm to 03.00 pm
(With unlimited extension of 5 minutes each)
Inspection or Due Diligence of assets under auction till 26/10/2026
Last date for submission of additional documents and EMD by the qualified bidders:02/11/2026 by the end of the day.

Sale of Assets and Properties owned by **Gitanjali Gems Limited (in Liquidation)** released by the Directorate of Enforcement (ED) or as the case may be, forming part of liquidation estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated **07th February 2024**. The sale will be done by the undersigned through the e-auction platform i.e., **Baanknet auction platform**. (https://baanknet.com/).

Asset	Carpet Area	Reserve Price	Initial EMD Amount (Rs.)	Incremental Value
Sapphire Heights (Previously known as Kheni tower) Jogani Complex, Manipada Rd, Kolivery Village, Vidya Nagari, Kalina, Santacruz East, Mumbai, Maharashtra 400098				
Option – A				
Flat No. 101 on 1st Floor	1250 Sq. Ft (Carpet Area)	3,28,16,911	32,00,000	1,00,000
Option – B				
Flat No. 102 & 103 (Merged) – 940 Sq. Ft. each on 1st Floor	1880 Sq. Ft (Carpet Area)	4,93,56,724	49,00,000	1,00,000
Option – C				
Flat No. 201 on 2nd Floor	1250 Sq. Ft (Carpet Area)	3,28,16,911	32,00,000	1,00,000
Option – D				
Flat no. 202 & 203 (Merged) – 940 Sq. Ft. each on 2nd Floor	1880 Sq. Ft (Carpet Area)	4,93,56,724	49,00,000	1,00,000
Option – E				
Flat No. 301 on 3rd Floor	1250 Sq. Ft (Carpet Area)	3,28,16,911	32,00,000	1,00,000
Option – F				
Flat no. 302 & 303 (Merged) – 940 Sq. Ft. each on 3rd Floor	1880 Sq. Ft (Carpet Area)	4,93,56,724	49,00,000	1,00,000
Shops and Offices in Building Known as Diamond Park, Vibhag – 2, Varacha Surat – 395006				
Option – G				
Shop No. 10, Ground Floor in building known as Diamond Park Vibhag – 2, Varacha Surat – 395006	300 Sq. Ft (Carpet Area)	21,42,000	2,10,000	50,000
Option – H				
Office premises 301 to 307, Third Floor in building known as Diamond Park Vibhag 2, Varacha Surat – 395006	8627 Sq. Ft (SBUA)	4,65,85,800	46,00,000	1,00,000
Flats in Tatva Urja, Wing – A CTS No. 68-A/1, Magathane, Off Duttapada Road. Borivali East, Mumbai – 400066				
Option - I				
Flat No. 301 in building known as Tatva Urja, Wing – A CTS No. 68-A/1, Magathane, Off Duttapada Road. Borivali East, Mumbai – 400066	1184 Sq. Ft (Carpet Area)	3,06,89,280	30,00,000	1,00,000
Option – J				
Flat No. 401 in building known as Tatva Urja, Wing – A CTS No. 68-A/1, Magathane, Off Duttapada Road. Borivali East, Mumbai – 400066	1184 Sq. Ft (Carpet Area)	3,06,89,280	30,00,000	1,00,000
Option – K				
Flat No. 501 in building known as Tatva Urja, Wing – A CTS No. 68-A/1, Magathane, Off Duttapada Road. Borivali East, Mumbai – 400066	1184 Sq. Ft (Carpet Area)	3,06,89,280	30,00,000	1,00,000
Option – L				
Flat No. 601 in building known as Tatva Urja, Wing – A CTS No. 68-A/1, Magathane, Off Duttapada Road. Borivali East, Mumbai – 400066	1184 Sq. Ft (Carpet Area)	3,06,89,280	30,00,000	1,00,000
Option - M				
Trademarks of Gitanjali Gems Limited: Giantti, Gitanjali, Aquamarin, Revv, Desire, Desire Lifestyle, Maya, Singham, Mesmerising Diamonds, Jhalak, Ethical Diamonds, La Vida Diamond Jewellery, Tanshiya, Arzzu Diamond Jewellery, Tichino	-	7,69,90,000	76,00,000	1,00,000

The details of all the assets **i.e., Option A to M** along with any pending legal cases/ on-going litigations/ eviction notices (if any) have been disclosed in the E-Auction process document and are to be mandatorily seen before participating in the auction. It is clarified that the prospective bidder has to satisfy himself with regard to all the applicable rules and regulations applicable, quality, quantity etc. of the assets. The E-auction is being conducted purely on non-recourse basis to the Liquidator.

It is further clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale.

Inspection: *Interested parties will have to take prior appointment via email by providing the details as mentioned in the process documents for bidders to be eligible to participate in the auction. They will also have to provide the name, KYC and Authorization Letter in favor of* ***not more than two persons*** *who will visit the premises for inspection. On receipt of the mail and after verification of the documents, the liquidator's team will give an appointment to the interested bidder for inspection and the interested bidder must be present on the appointed date at the appointed time. It must be noted that no walk-in requests will be entertained.* ***No inspection would be granted after*** *26-10-2026.*

As per Paragraph 12 of Schedule I of IBBI (Liquidation Process), Regulations, 2019, on the close of the auction, the highest bidder shall be invited to provide balance sale consideration within ninety days of the date of such demand. Provided that payments made after thirty days shall attract interest at the rate of 12%. Provided further that the sale shall be cancelled if the payment is not received within ninety days.

NOTE:
- Prospective bidders need to register on **Baanknet auction platform.** (https://baanknet.com/)
- Prospective bidders should **carefully read the eligibility criteria and shall submit the requisite documents,** including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the electronic auction platform and that if found ineligible at any stage, the earnest money deposited shall be forfeited.
- Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the **Baanknet auction platform**.
- It is also be specified that if the H1 bidder is found ineligible under any criteria, EMD shall be forfeited as per IBBI, vide **Circular No. IBBI/LIQ/84/2025** dated **28th March, 2025**.
- All the auction process documents are uploaded on the **Baanknet Portal** and the participants must download the same and submit all the documents on the portal.

Due Diligence by qualified bidders:
Inspection will be allowed by prior appointment only for due diligence, and no inspection shall be given beyond 26-10-2026. The E-Auction will be conducted strictly on **"AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS"** through approved service provider **PSB Alliance Private Limited**. All the terms and conditions of the auction are available at https://baanknet.com/.

SANTANU T RAY, Liquidator
In the matter of Gitanjali Gems Limited
IBBI Regn No.: IBBI/IPA-002/IP-N00360/2017-2018/11055
Address: 144 B, 14th Floor, Mittal Court, Nariman Point, Mumbai – 400021
Email: gitanjaligemsliq@gmail.com, assetsale1@aaainsolvency.in, santanutray@aaainsolvency.com
Contact Person: Mobile: 8800865284 (Mr. Wasim) / **Liquidator** – 9167086977
Mr. Vaibhav Mohnot / Mr. Savan Saxena (022-426673940)

Date: 03.10.2026
Place: Mumbai

Indian Space Comapnies Take Flight Aboard SpaceX's Transporter-18 Mission

MISSION POSSIBLE Dhruva Space, TakeMe2Space, SatLeo Labs and EON send payloads into orbit

Suraksha P & Puran Choudhary

Bengaluru: SpaceX's Transporter-18 rideshare mission has placed a cluster of Indian space technologies in orbit, transporting thermal imaging, multispectral Earth observation, AI computing and hosted-payload infrastructure on a single flight.

The Falcon 9 mission lifted off from Vandenberg Space Force Base in California late Thursday. It carried Dhruva Space's LEAP-2 platform and TakeMe2Space's MOI-1A spacecraft, along with payloads developed by Satleo Labs and Eon Space Labs.

For India's private space sector, the mission marks a shift from satellites that only collect data to platforms that can process, analyse and deliver actionable intelligence from orbit.

Dhruva Space's LEAP-2, short for Launching Expeditions for Aspiring Payloads, is a hosted-payload platform carrying four payloads. These include Satleo Labs' TAPAS-1 thermal imaging payload, a payload from SODERN of the ArianeGroup, an automatic identification system payload, and two technologies being tested internally by Dhruva Space.

Dhruva Space founder and chief executive Sanjay Nekkanti told ET the company has established initial contact with LEAP-2 through its ground-station network across Sweden, Hyderabad, and Japan. The network will be used to maintain contact with the satellite and receive data as the company commissions the platform and validates its payloads and systems.

"For us, this is a very important mission because we are doing the full stack," Nekkanti said, referring to Dhruva Space's work across space, launch, and ground-segment infrastructure.

The platform will aim to allow companies to test technologies in orbit before deploying them onto larger commercial satellite programmes.

Nekkanti said Dhruva Space has paying customers on the mission but declined to provide commercial details.

TakeMe2Space's MOI-1A represents the mission's orbital computing component. It lets customers upload and run AI models on the satellite, enabling data to be processed in orbit. When the satellite passes over an area of interest, it can capture data, process it onboard and transmit insights rather than sending large volumes of raw imagery to Earth.

"If you are scanning 1,000 hectares, you do not have to wait for the raw data to be downloaded and processed," said Ronak Samantray, chief executive, TakeMe2Space. "You can directly download the intelligence."

The startup is targeting sectors such as agriculture, insurance and forestry with lower-resolution but actionable satellite intelligence, while also exploring orbital storage for disaster recovery. It plans to launch MOI-1B in November and at least three more missions next year. Samantray said the costs are expected to fall significantly as it moves to later-generation satellites.

EARTH OBSERVATION PAYLOADS

Also flying aboard TakeMe2Space's MOI-1A is MIRA, a 502-gram multispectral Earth observation payload developed by EON Space Labs. SatLeo Labs' TAPAS-1, meanwhile, is billed as India's first private commercial thermal imaging payload. Built around a long-wave infrared sensor, it is designed to capture land-surface temperatures and generate data that conventional optical cameras cannot provide.

"An optical camera will tell you what objects are visible from space," said Urmil Bakhai, cofounder of SatLeo Labs. "Thermal tells you how those points are behaving."

Thermal data can help identify crop stress, forest fires and urban heat islands, as well as track the operating condition of industrial infrastructure. Optical imagery may show an industrial belt, residential area or green cover, while thermal imagery can indicate how that infrastructure is behaving.

TAPAS-1 is SatLeo Labs' first mission and is primarily a technology demonstrator. However, Bakhai said the company had flown a full-fledged payload capable of producing commercial grade thermal datasets, rather than sending only an individual component for testing.

The company plans to build a constellation of 12 to 15 satellites over the next few years.

It has received letters of intent worth $52 million from potential customers globally and has already conducted pilots using satellite, drone and ground-based data.

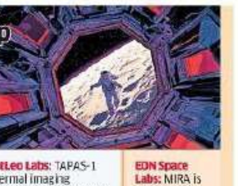
MIRA offers 9-metre resolution from a 500 km orbit across nine spectral bands, using a compact optical system developed by EON Space Labs, founders Sanjay Kumar and Punit Badeka said after the launch.

"A typical conventional camera payload will have at least 50 to 100 miniature components in it," said Kumar. "Here (MIRA), it is just a single piece of glass. There is no moving element at all. So you get very high reliability whenever you launch this kind of technology."

Badeka said the startup currently has requests for around 200 units of the optical system for export. "We are getting a lot of queries because of this miniaturisation and the reduction in weight, as well as the resolutions offered," he said. "There are early conversations with customers in Australia, Europe, and the US."

The startup is also preparing additional payloads for upcoming missions later this year. It is also developing higher-resolution payloads, including 4-metre and 1.5-metre-resolution systems, for future missions. EON's customers are primarily satellite startups or companies that will integrate its optical payloads into their missions rather than recording and selling satellite data directly to end users.

Taking a Leap



Dhruva Space: LEAP-2 hosted-payload platform carrying four payloads
- **Will test technologies in orbit before larger commercial deployments**

TakeMe2Space: MOI-1A brings AI computing to orbit
- **Allows satellite data to be processed onboard**

SatLeo Labs: TAPAS-1 thermal imaging payload uses long-wave infrared sensing
- **To capture land-surface temperatures for applications**

EON Space Labs: MIRA is a 502-gram multispectral payload offering 9-metre resolution

Attached Shares Not Sold

▸▸ From Page 1

SBI did not respond to ET's queries.

"The recovery figure cannot be viewed in isolation from the amount that continues to remain due under the recovery certificate, including subsequent accruals," said a senior banker familiar with the matter. "The consortium position is that substantial sums are still legally recoverable despite the assets and proceeds realised so far."

The affidavit was filed in proceedings before the high court in response to Mallya's plea seeking to quash the money laundering case against him. The consortium has opposed the plea, arguing that the criminal application challenging an earlier order dated December 31, 2019, is misconceived and should be dismissed.

The banks also told the court that certain shares attached in the case remain intact and haven't been sold.

The dispute involving Mallya, the SBI-led consortium and investigating agencies has run on two parallel tracks — recovery of bank dues and criminal prosecution. Banks have pursued recovery through the DRT and sale or restitution of attached assets, while the ED and CBI have pursued cases alleging bank fraud, criminal conspiracy and money laundering linked to loans extended to Kingfisher Airlines. The ED says assets worth about ₹14,132 crore have been restored to SBI, but has maintained before the high court that such recoveries settle civil claims and don't, by themselves, extinguish pending criminal proceedings under the PMLA.

Costs Rise on Geopolitical Tensions

▸▸ From Page 1

It was followed by efforts to build a domestic component ecosystem, and a design-led ecosystem which could develop over the next two-three years, he said. "It is also not always correct to compare spending on R&D as a percentage of turnover, as a lot of turnover is ultimately a pass-through," he said.

At the same time, companies faced higher expenses over the past five years due to geopolitical disruptions — first the Russia-Ukraine war and more recently the West Asia crisis — which drove up raw material costs and contributed to rupee depreciation. This inflation also compressed profit margins. Even so, many leading companies either kept their R&D investment steady or scaled it back during the five-year period. At ITC, R&D spending fell to 0.2% of sales in 2025-26 from 0.3% in 2020-21, despite an R&D budget of Rs 213 crore last fiscal. Britannia continued to spend around 0.26-0.27% of sales on R&D, while Tata Consumer Products' spending was stagnant at about 0.25% and Asian Paints' at around 0.4% during this period.

The gap was more pronounced among some Indian subsidiaries of overseas firms, with much of the core product development remaining concentrated at parent companies.

Samsung Electronics India spent just ₹37 crore on R&D in 2025-26 against sales of ₹1.12 lakh crore. LG Electronics India incurred R&D expenditure of ₹125 crore against a revenue of ₹24,605 crore, while Hyundai Motor India expended only ₹68 crore against sales of ₹69,900 crore. Hindustan Unilever spent ₹161 crore on R&D against a revenue of more than ₹61,975 crore.

A senior executive of a leading global electronics company said most product development is still undertaken overseas, while the India unit largely focuses on localisation and software development. Besides, software development in India is mostly handled by separate subsidiaries of the parent companies.

AMUL DAIRY, ANAND, GUJARAT, INDIA.
KAIRA DISTRICT CO-OPERATIVE MILK PRODUCERS' UNION LTD
ANAND 388 001, Gujarat, India.
Phone : (02692) 256124, 256224, 256324

TENDER NOTICE

Kaira District Co-operative Milk Producers' Union Limited, Anand, popularly known as Amul Dairy having an annual turnover of Rs. 15,000 + crores, invites sealed tenders from eligible bidders for following item.

Description
1. Civil, Electrical and Plumbing Work for Cow Shed, Feed & Fodder Godown, TMR Plant, Biogas Plant and Road work for CRP-3 at Virpur.

The details of E-tender can be downloaded free of cost from the **Website http://tender.amuldairy.com** after online registration.

The on-line tender will be available for access from Dt.03.10.2026 to Dt.12.10.2026. The completed tender in physical form will be received up to 15.30 hours on Dt. 12.10.2026 by Senior Manager (Purchase), Amul Dairy, Anand 388 001, Gujarat, India.

Details regarding eligibility criteria, specifications and other conditions are available in the tender format from the above website. The Amul Dairy reserves the right to accept or reject any or all the tenders without assigning any reason thereof.

Date : 03.10.2026 — Managing Director

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF GUJARAT TOOLROOM LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Gujarat Toolroom Limited
2.	Date of incorporation of corporate debtor	25/03/1983
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L46207GJ1983PLC006058
5.	Address of the registered office and principal office (if any) of corporate debtor	A-405, Premium House, Opposite to Gandhigram Railway Station, Ellisbridge, Ashram Road P.O, Ahmedabad, City Ahmedabad, Gujarat, India, 380009
6.	Insolvency commencement date in respect of corporate debtor	30-09-2026 (Copy of the order received on 01-10-2026)
7.	Estimated date of closure of insolvency resolution process	29-03-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Iqbal Singh Gandhi (IBBI/IPA-001/IP-P-02365/2021-2022/13524)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C/302, Rosewood Estate, Satellite, Near Prerna Tirth Jain Derasar, Ahmedabad, Gujarat 380015 Email id: iqbalsingh2000@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Lakhudi Circle, Nr. Vimal House, Navrangpura, Ahmedabad-380014 Email: cirp.gtl@gmail.com
11.	Last date for submission of claims	17-10-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Gujarat Toolroom Limited on 30-09-2026. Copy of the order received on 01-10-2026.

The creditors of Gujarat Toolroom Limited, are hereby called upon to submit their claims with proof on or before 17-10-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03-10-2026
Place: Ahmedabad

Sd/-
Mr. Iqbal Singh Gandhi
Interim Resolution Professional
Gujarat Toolroom Limited
Reg. no.: IBBI/IPA-001/IP-P-02365/2021-2022/13524
AFA Validity: 30-Jun-27

PUBLIC NOTICE

Take notice, public at large, MAYURI NIRAV WADELWAR, residing at C-112, Prestige Bungalows, Nr. Jivba Vidhalay, Godasar, Ahmedabad, Gujarat has ownership rights over the immovable property being a C-107, together with construction standing thereon in the "Prestige Bungalows" of the New Prestige Co-operative Housing Society Limited, constructed upon non-agricultural land bearing Survey No. 226, being allotted Final Plot No. 112 in the Town Planning Scheme No. 1 (46) of mouje Godasar, Taluka Maninagar, District Ahmedabad (hereinafter referred to as the "said property"). The Society has originally allotted the said property to the Arvindbhai Ravjibhai Bhardiya (ARB) and Bharatiben Arvindbhai Bhardiya (BAB) through an allotment deed, dated 28-02-2008, registered with the SRO Ahmedabad – 5 (Narol) under Sr. No. 1685, and issued the share certificate No. 100 being its distinctive Nos. 496 to 500. A construction Agreement, dated 11-02-2008 made between M/s. Shivam Developers and ARB & BAB, the said ARB & BAB has made Declaration for the deficit stamp-duty, which is registered with the SRO Ahmedabad – 5 (Narol) under Sr. No. 1739 on 03-04-2021, thereafter the said ARB & BAB had sold the said property to Kumud Mahendra Wadelwar by a Sale deed, dated 11-06-2021, registered with the SRO Ahmedabad – 5 (Narol) under Sr. No. 4351 and thereafter the said Kumud Mahendra Wadelwar has gifted the said property to Mayuri Nirav Wadelwar – present owner, by a Gift Deed, dated 20-07-2026, registered with the SRO Ahmedabad – 5 (Narol) under Sr. No. 9179, since then the said property is owned and possessed by the said Mayuri Nirav Wadelwar, From the aforesaid documents, Original Allotment deed No. 1685/2008 with its original registration receipt, Share Certificate No. 100, Construction agreement, dated 11-02-2008, Declaration No. 1739/2021, and Sale – Deed No. 4351/2021 with their original registration receipt are lost, misplaced, and not traceable.

Aforesaid, original registration receipts and sale deed were lost, misplaced, untraceable, and not found anywhere till date, and the said Mayuri Nirav Wadelwar has further informed me that the said original sale deeds its registration receipts, Agreement/Share certificate are/were not deposited with any Bank and/or Financial institution/ any person, with intent to create mortgage/ charge/ encumbrance/lien over the said property, and said property is clear, marketable and free from all charges, litigation, encumbrances, and the said Mayuri Nirav Wadelwar is entitled to deal with the said property. Police complaint for the said lost/misplace documents is lodged at Vatva Police Station, Ahmedabad on 26-09-2026.

Take notice public at large that if anybody having any right, title, interest, claim or any other lien, charge or encumbrance etc., of any nature whatsoever, in or upon the said property may inform the undersigned about the same and respect thereof within period of -15- days from the date hereof failing which it shall be presumed that nobody has/have it any right, title, interest, claim, lien, charge or encumbrance etc., of any nature whatsoever and if any then such rights is/are waived off, in or upon the said lands and that upon the expiry of notice period, I will initiate further procedure of my report on title for the said lands to my client, which please note. **Dt. 2-10-2026, Ahmedabad.**

Ankita Chauhan, Advocate
C-511, Titanium City Centre, Nr. Seema Hall, 100 ft., Shyamal – Anandnagar Road, Satellite, Ahmedabad. **M – 98244 99370**

Rajasthan State Road Development And Construction Corporation Ltd., JAIPUR.
निविदा सूचना/2026–27

[illegible]

कार्य का विवरण	कार्य की कुल अनुमानित लागत (रु.)	निविदा सूचना संख्या
Construction of School in Urban Area of Distt. Sikar UBN: RRC2627WSOB00636	426.25 Lakh	[illegible] f-382/26-27
Construction of School at Churu and Taranagar, UBN: RRC2627WSOB00623	647.00 Lakh	[illegible] f-384/26-27
Construction of Girls Hostel at National Law University, Jodhpur. UBN: RRC2627WSOB00521	556.37 Lakh	f-383/26-27

[illegible] http://eproc.rajasthan.gov.in, http://sppp.rajasthan.nic.in [illegible] http://pwd.rajasthan.gov.in/rsrdc [illegible] http://eproc.rajasthan.gov.in [illegible]

PUBLIC NOTICE

Take notice that Sub Plot/ House No.53 admeasuring 831.94 Sq.mtrs. Plot Area with 466.35 Sq.mtrs. undivided share of land totally admeasuring 1298.29 Sq.mtrs. land with 400 Sq.mtrs. Construction of "Nandanbaug N. D. Tirumala" lye, being and situate on land bearing New Block / Survey No.611 (Old Block / Survey No.557/1) Mouje Vasna Rathod Taluka Dehgam in Registration District of Gandhinagar & Sub District Dehgam owned by Parth Arvindbhai Patel and Daxaben Ratansinh Patel. Original Sale Deed No.1638 dt. 16/09/2013 of ownership with Registration Receipt have been lost and misplaced by owners. Public to take note that any person, institution having right on said document should intimate undersigned within seven days of this notice otherwise no claim will be entertained and title report would be issued accordingly. **Date:03/10/2026**

Shriraj M. Pathak M. 9825015312
Priyansh S. Pathak M. 9898121515
(Advocates)
201, Suruchi Apartment, Nehru Park, Vastrapur, Ahmedabad -380015